

- (2) G.S.R. 384 (E), dated the 29th May, 2019, publishing the Petroleum (Amendment) Rules, 2019.

[Placed in Library. *See* No. 59/17/19]

- II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 41 of the Petroleum and Natural Gas Regulatory Board Act, 2006:—

(a) Annual Report and Accounts of the Petroleum and Natural Gas Regulatory Board (PNGRB), New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. 58/17/19]

- III. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and the GAIL (India) Limited, for the year 2019-20.

[Placed in Library. *See* No. 56/17/19]

Report and Accounts (2016-17) of Dattopant Thengadi National Board for Workers Education and Development (*erstwhile* Central Board of Workers Education) Nagpur and related papers.

श्रम और रोज़गार मंत्रालय के राज्य मंत्री (श्री संतोष कुमार गंगवार): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

(a) Fifty-eighth Annual Report and Accounts of the Dattopant Thengadi National Board for Workers Education and Development (*erstwhile* Central Board for Workers Education), Nagpur, for the year 2016-17, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. 14/17/19]